

height, in addition to the major contributing factors like road dust, vehicular emissions, construction and demolition activities, gensets, industrial emissions, garbage burning, stubble burning, hot mix plants, brick kilns, burning of firecrackers etc.

(b) to (d) The implementation of air pollution control measures is an on-going process and is reviewed at the level of Chief Secretary at State level and at appropriately high levels in Central Government. Chairman, Central Pollution Control Board also reviews the implementation of measures to mitigate air pollution in future. The review includes action against defaulters.

#### **Complaints against violation of environment laws**

2108. SHRI MOHD. ALI KHAN:

DR. K. V. P. RAMACHANDRA RAO:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of projects accorded environmental clearance by Government during the last two years;

(b) the number of complaints received against the violation of environmental laws in Andhra Pradesh and Telangana during that period, category-wise; and

(c) the action taken by the Central Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) 314 and 712 projects were accorded environmental clearance by Government in the year 2014 and 2015 respectively.

(b) and (c) During 2014 and 2015, four (04) complaints were received against violation of environmental laws from Andhra Pradesh. No complaint from Telangana has been received in above period. The details of the complaints received and action taken is given in the Statement.

*Statement**Details of the complaints received against violation of environmental laws from Andhra Pradesh and action taken there to*

Sl. No.	Sector/ Category	Subject	Year	State	Action
1	2	3	4	5	6
1 & 2	Infrastructure	Two complaints were made by Shri S. Venkateswariu vide letter dated 19.01.2014 and 28.02.2015 regarding High Density of coal pollution- lack of preventive and protection measures in Krishnapatnam Port.	2014 & 2015	Andhra Pradesh	It was <i>inter alia</i> alleged that adequate dust suppression equipment for coal handling are not installed. The height of coal piles is not managed properly and air quality data is manipulated. The pollution in the area is of high density and deteriorating the quality of land which is affecting the agricultural activity. The Regional Office, MoEFCC, Chennai visited the site during 23-24th March, 2016 and submitted monitoring report which inter alia concluded that the PP has taken several actions to address coal pollution and that allegation regarding height of coal pile is found to be subjective in nature. The copy of the monitoring report was forwarded to the complainant for his reference.

1	2	3	4	5	6
3.	Mining	Complaint dated 28.02.2015 by Shri B. Venugopal, Kurnool District regarding illegal mining and trespassing in the personal land.	2015	Andhra Pradesh	It was alleged that De Beers India Private Limited (DIPL) with Geographical Survey of India and others have conducted illegal mining operation in his land and dug holes with high diamonds technology mechanized without his permission and knowledge. Regional Office of MoEFCC at Chennai was requested to examine the matter and submit the report to the Ministry.
4.	-	Complaint by Shri P V Giridhar, Vishakhapatnam regarding Visakhapatnam Port Trust (VPT), Visakhapatnam	2015	Andhra Pradesh	The complainant has alleged that VPT is obtaining permission and consents for various activities and transferring it to other entities illegally. The matter has been examined by the Chief Vigilance Office of VPT, who has found that process of obtaining permission and consents and then transferring it to other entities is in order.